

**Before Hon'ble National Green Tribunal, New Delhi in the matter of OA  
No. 661/2018 titled Praveen Kakkar & Ors. V/s Ministry of Environment  
& Forest & Ors**

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URGENT RECOVERY MATTER

From

Collector, Gurugram.

To

Tehsildar Gurugram

Memo No. 3221 /DRA Dated 22-10-19

*Subject:* Recovery as arrears of land revenue for Rs 4044000/- Ansal Properties & Infrastructure In Sushant Lok-1, Gurugram.

R.C./R.R.II No. 2105 dated 22-10-19

You are hereby authorized to realize the amount of recovery certificate attached

and it is requested to convey the progress report to the concerned Court under intimation to this office.

Please treat it as Most Urgent.

Endst.No. 3222 /DRA Dated 22-10-19

A copy is forwarded to Central Ground Water Board, North Western Region, Bhujal Bhawan, Plot # 3-B Sec-27-A Madhya Marg, Chandigarh-160019 with reference to his Memo No 992 dated 26-09-2019 for information and necessary action please, further correspondence regarding recovery may be made with the Tehsildar Gurugram.

etc for Collector, Gurugram

etc for Collector, Gurugram

R.C 2/65

Dt 22-10-19

विषय: रिकवरी विरुद्ध श्री Ansal properties & infrastructure  
in Sushant Lok-1 Gurgaon Haryana.

सि० पत्रः Memo. No. 992 Dated: 26-9-19

Central Ground Water Authority

Constituted Under Sec-3(3) of Environment  
(Protection) Act 1986 Gallery No 13/11 Jammagar  
House Mansingh Road

सन्दर्भित पत्र द्वारा श्री Ansal properties & infrastructure

श्री In Sushant Lok-1 निवासी Gurgaon Haryana

से मु० 40,44,000/- /- रुपये

की वसूली उसकी चल-अचल सम्पत्ति से वसूल करके भेजने बारे अनुरोध किया है  
यह वसूली कलेक्टर/तहसीलदार Gurgaon द्वारा की जानी है।

यदि अनुमति हो तो उक्त वसूली को बतौर गू-राजस्व घोषित करके  
कलेक्टर/तहसीलदार Gurgaon को वसूली पत्र भेजकर लिखा जाना  
उचित होगा कि वह बाकीदार से मु० 40,44,000/- /- रु की वसूली  
करके शीघ्र इस कार्यालय में भिजवाने तथा इसकी एक प्रति सम्बन्धित विभाग को  
भेजी जानी उचित होगी।

वसूली प्रमाण पत्र अवलोकनार्थ एवं हस्ताक्षर प्रस्तुत है।

DRA

DRA

DRA

DRA

22/10/19

22/10/19

22/10/19

(2) 22/10/19

22/10/19



**Regional Office, Gurugram (N)**  
**Haryana State Pollution Control Board**  
Vikas Sadan, Opposite- New Court, Gurugram

Tel: 0124-2332775, 2220523

Website: [www.hspcb.gov.in](http://www.hspcb.gov.in)  
Email: [hspcbrogrn@gmail.com](mailto:hspcbrogrn@gmail.com)

Dated 28.07.2020

No. HSPCB/GRN/2020/531

To

The District Revenue Officer,  
Gurugram.

**Sub: Original Application No. 661/2018 titled Praveen Kakkar & Ors. V/s Ministry of Environment & Forest & Ors.**

**Ref:- Hon'ble NGT order dated 05.02.2020 & 13.09.2019.**

Kindly refer to the subject noted above, it is intimated that the Hon'ble NGT vide its order dated 13.09.2019 has issued directions that the Collection of Environmental Compensation imposed by CPCB/CGWA be ensured by the City Magistrate, Gurugram. DC, Gurugram had to submit compliance before Hon'ble NGT. The Deputy Commissioner, Gurugram has already deputed Tehsildar, Gurugram vide letter No. 3639 dated 07.01.2020. Further, it is intimated that the during review meeting held on 17.07.2020 through Video Conferencing in compliance of Hon'ble NGT order dated 05.02.2020 Worthy Chief Secretary, Haryana has taken serious note regarding non collection of environmental compensation till now.

Keeping in view of above, you are requested to depute the Tehsildar holding the charge of area in question to recover the Environmental Compensation imposed by CPCB/CGWA as mentioned in Hon'ble NGT order dated 05.02.2020 and submit action taken report to DC Gurugram under intimation to this office immediately, so that the action taken report may be submitted to CS Haryana for submission before Hon'ble NGT. The next date of hearing in the matter is 25.08.2020.

KULDEEP SINGH Digitally signed by KULDEEP SINGH  
Date: 2020.07.28 11:41:23 +05'30'

**Regional Officer,  
Gurugram Region (N)**

**Endst. No. HSPCB/GRN/2020/532**

**dated: 28.07.2020**

A copy of above is forwarded to the Deputy Commissioner, Gurugram for information, please.

KULDEEP SINGH Digitally signed by KULDEEP SINGH  
Date: 2020.07.28 11:41:54 +05'30'

**Regional Officer,  
Gurugram Region (N)**

अति आवश्यक / तिथि बद्ध / कोर्ट केस

प्रेषक

जिला राजस्व अधिकारी

गुरुग्राम।

सेवा में

श्री मनीष कुमार यादव  
तहसीलदार वजीराबाद।

क्रमांक 4626 / डी0आर0ए0 दिनांक 30-7-20

विषय :- RC No. 2165 Dated 22-10-2019 Recovery as arrears of land revenue for Rs. 4044000/. M/s Ansal Properties & Infrastructure in Sushant Lok-1, Gurugram.

Titled Praveen kakkar & Ors. V/s Ministry of Environment & Forest & Ors.

उपरोक्त विषय पर Regional Office, Gurugram(N) Haryana State Pollution Control Board Vikas Sadan, Opposite New Court, Gurugram कार्यालय के पत्र क्रमांक HSPCB/GRN/2020/531 दिनांक 28.07.2020 (प्रति संलग्न) के सन्दर्भ में।

विषयाधीन मामले में इस कार्यालय द्वारा आर.सी.न0 2165 दिनांक 22.10.2019 को रिकवरी हेतु तहसीलदार गुरुग्राम को भेजा गया था। लेकिन तहसीलदार गुरुग्राम द्वारा सम्बन्धित रिकवरी केस पत्र क्रमांक 1930/लेखा दिनांक 09.07.2020 द्वारा आपको भेजा गया है।

अतः आपको निर्देश दिये जाते हैं कि सम्बन्धित केस में निजि ध्यान देकर शीघ्र वसूली करे व इस केस में प्रगति रिपोर्ट सम्बन्धित विभाग को भिजवाये। इस बारे प्रगति रिपोर्ट व हल्फनामा मुख्य सचिव हरियाणा को भिजवाते हुए इस कार्यालय को भी अवगत करवाए।

कृते: कलेक्टर, गुरुग्राम

पू0क्रमांक 4627 / डी0आर0ए0 दिनांक 30-7-20

इसकी एक प्रति Regional Office, Gurugram(N) Haryana State Pollution Control Board Vikas Sadan, Opposite New Court, Gurugram कार्यालय के पत्र क्रमांक HSPCB/GRN/2020/531 दिनांक 28.07.2020 में सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।

कृते: कलेक्टर, गुरुग्राम



Regional Office, Gurugram (N)  
Haryana State Pollution Control Board  
Vikas Sadan, Opposite- New Court, Gurugram

Tel: 0124-2332775, 2220523

Website: [www.hspcb.gov.in](http://www.hspcb.gov.in)

Email: [hspcbrogrn@gmail.com](mailto:hspcbrogrn@gmail.com)

Dated 04/08/2020

No. HSPCB/GRN/2020/570

To

The District Revenue Officer,  
Gurugram.

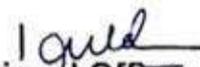
Sub: Original Application No. 661/2018 titled Praveen Kakkar & Ors. V/s  
Ministry of Environment & Forest & Ors.

Ref:- This office letter No. HSPCB/GRN/2020/531-532 dated 28.07.2020.

Kindly refer to the subject noted above, please find enclosed herewith the proceeding of review meeting held on Chairpersonship of Smt. Keshni Anand Arora, IAS, Chief Secretary, Haryana regarding the directions of NGT in OA No. 661/2018 in the matter of Praveen Kakkar & Ors Vs MoEF & Ors on 17.07.2020 at 1630 Hrs., Main Committee Room for your kind information and further necessary action.

Keeping in view of above, you are requested to submit the detail regarding recoveries made in compliance of directions of Hon'ble NGT by 05.08.2020, so that the Worthy Chief Secretary, Haryana may be appraised accordingly by HSPCB.

DA/As above

  
Regional Officer,  
Gurugram Region (N)

Endst. No. HSPCB/GRN/2020/

dated:

A copy of above is forwarded to the Deputy Commissioner, Gurugram for information, please.

DA/As above

  
Regional Officer,  
Gurugram Region (N)



Regional Office, Gurugram (N)  
Haryana State Pollution Control Board  
Vikas Sadan, Opposite- New Court, Gurugram

Website: [www.hspcb.gov.in](http://www.hspcb.gov.in)

Email: [hspcbrogrn@gmail.com](mailto:hspcbrogrn@gmail.com)

Dated 7-8-2020

Tel: 0124-2332775, 2220523

No. HSPCB/GRN/2020/ 603-604  
To

The District Revenue Officer,  
Gurugram.

Email ID:- [drogrg@hry.nic.in](mailto:drogrg@hry.nic.in) [drogrg@gmail.com](mailto:drogrg@gmail.com)

**Sub:** Original Application No. 661/2018 titled Praveen Kakkar & Ors. V/s Ministry of Environment & Forest & Ors.

**Ref:-** This office letter No. HSPCB/GRN/2020/531-532 dated 28.07.2020 & No. 570 dated 04.08.2020.

Kindly refer to the subject noted above, it has already been intimated to you telephonically that the amount (40.44 lacs) mentioned in the letter addressed to the Tehsildar, Wazirabad in not completely mentioned as the compensation amount is of Rs. 40.44 lacs per annum w.e.f. 15.04.2015 to date of sealing in accordance with communication of the Regional Director, Central Ground Water Authority (CGWA), North Western Region, Chandigarh to the Deputy Commissioner, Gurugram vide letter No. 992 dated 26.09.2019 (Annexure-1) and also the compensation amount of Rs. 16.729 Crore (till 13.09.2019) imposed by Central Pollution Control Board (CPCB) is not mentioned anywhere in the letter. So, you are hereby requested to update the contents mentioned in the letter and issue the revised order to the Tehsildar, Wazirabad to recover the compensation amount imposed by CGWA & CPCB under intimation to this office. The detail of same is as under -

Sr. No.	Compensation imposed	Imposed by
1	Interim compensation of Rs. 40.44 lacs per annum w.e.f. 15.04.2015 to date of sealing	CGWA
2	Rs. 16.729 Crore (Till 13.09.2019)	CPCB

The Worthy Chief Secretary, Haryana has desired to submit the action taken report by 05.08.2020 which is still awaited from your office. Now, the review meeting will held on 11.08.2020 at 12:30 PM under the Chairpersonship of the Worthy Chief Secretary, Haryana (Annexure-2). Keeping in view of above, you are requested to depute the Tehsildar holding the charge of area in question to recover the above said environmental compensation imposed by CPCB/CGWA as mentioned in Hon'ble NGT order dated 05.02.2020 and submit action taken report to DC Gurugram under intimation to this office immediately, so that the action taken report may be submitted to CS Haryana for submission before Hon'ble NGT. The next date of hearing in the matter is 25.08.2020.

DA/As above

Regional Officer,  
Gurugram Region (N)

Endst. No. HSPCB/GRN/2020/

dated:

A copy of above is forwarded to the Deputy Commissioner, Gurugram for information, please. (Email ID:- [dcgrg@hry.nic.in](mailto:dcgrg@hry.nic.in))

DA/As above

Regional Officer,  
Gurugram Region (N)

प्रेषक

कलेक्टर, गुरुग्राम।

संबंध में

तहसीलदार वजीराबाद

क्रमांक

/ डी0आर0ए0

दिनांक

विषय :-

RC NO. 2428 Dated 07-08-2020 Amount 16.729 crore/ Ansal Properties & Infra. Sushan Lok, Ph-1, Gurugram.

उपरोक्त विषय पर माननीय Regional Office, Gurugram(N) Haryana State Pollution Control Board, Vikas Sadan, Opposite New Court, Gurugram के पत्र क्रमांक 603 दिनांक 07.08.2020 के सन्दर्भ में।

विषयाधीन मामले में इस कार्यालय द्वारा आर.सी.न0 2428 दिनांक 07.08.2020 जारी करके रिकवरी हेतु आपको भेजा गया था। इस केस में शीघ्र वसूली करने के लिए सरकार काफी दबाव दे रही है। अतः आपको निर्देश दिये जाते हैं कि नियमानुसार रिकवरी करवा कर सम्बन्धित विभाग को भेजते हुए इस कार्यालय को भी अवगत कचाना सुनिश्चित करें।

—sd—  
कृते:कलेक्टर, गुरुग्राम

पृ0क्रमांक 4682 / डी0आर0ए0 दिनांक 11-8-20

इसकी एक प्रति Regional Office, Gurugram(N) Haryana State Pollution Control Board, Vikas Sadan, Opposite New Court, Gurugram के पत्र क्रमांक 603 दिनांक 07.08.2020 को सूचनार्थ प्रेषित है।

Asstt.  
File Pls.  
14/08

कृते:कलेक्टर, गुरुग्राम  
Majumdar

200  
13/8/20

13-8-20

प्रेषक

उपायुक्त गुरुग्राम।

सेवा में

तहसीलदार वजीराबाद।

कमांक

/डी0आर0ए0

दिनांक

विषय :-

RC. No. 2165 Dated 22-10-2019 Recovery as arrears of Land revenue for Rs. 4044000/- Per Annum. M/s Ansal Properties & Infrastructure in Sushant Lok-1, Gurugram.

Titled Praveen kakkar & Ors. V/s Ministry of Environment & Forest & Ors.

उपरोक्त विषय पर आपके पत्र कमांक HSPCB/GRN/2020/531 Dated 28-07-2020 के सन्दर्भ में।

उपरोक्त विषय पर आपको आर. सी. 2165 दिनांक 22.10.2019 जारी करके आपको भेजी गई है। इस केस में सम्बन्धित विभाग से वसूली ना होने के कारण एक स्मरण पत्र इस कार्यालय में दिया है। उपरोक्त आर.सी. में नियमानुसार कार्यवाही करके प्रगति रिपोर्ट सम्बन्धित विभाग को भेजते हुए इस कार्यालय को भिजवाना सुनिश्चित करें।

— sd —

पू0 कमांक

4687

/डी0आर0ए0

दिनांक

11-8-20

कृते: उपायुक्त गुरुग्राम

इसकी एक प्रति Regional Office, Gurugram(N) Haryana State Pollution Control Board, Vikas Sadan, Opposite New Court, Gurugram के पत्र कमांक HSPCB/GRN/2020/531 Dated 28-07-2020 को सुचनार्थ प्रेषित है।

Asst.  
File pl.  
14/08

कृते: उपायुक्त गुरुग्राम  
Mayank B.

न्यायालय मनीषा शर्मा एच.सी.एस., कलेक्टर एवम उप-मण्डल अधिकारी (ना०)  
बादशाहपुर।

बामुकदमा :- आर.सी. नम्बर 2165 दिनांक 22.10.2019 एरियर ऑफ लैण्ड रिवन्यु ऑफ रु  
40,44,000/- मैसर्ज असंल प्रोपर्टीज एण्ड इन्फाटेक्चर सुशान्त लोक-1 गुरुग्राम।

मु० नं० : 01/SDO/B  
किस्म : अटैचमेंट

आदेश :-

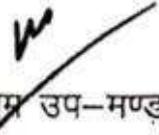
इस केस के तथ्य इस प्रकार है कि तहसील वजीराबाद ने पत्र क्रमांक 1328/रीडर दिनांक 05.08.2020 द्वारा इस न्यायालय में यह मिसल वसुली मिसल बाबत किये जाने अटैच प्रोपर्टी इस न्यायालय में भेजी। तहसीलदार वजीराबाद ने अपनी रिपोर्ट में लिखा है कि बाकीदार को दो बार रजि० नोटिस दिया गया। जवाब में बाकीदार ने लिखा की एक सिविल अपील माननीय सर्वोच्च न्यायालय में दायर कि हुई है जो डिस्पोजल के लिए पेंडिंग है। बाकीदार ने केवल एक पत्र दिया है जिसमें डायरी नम्बर 9431/2020 लिखा गया है। बाकीदार ने वसुली ना किये जाने बाबत कोई भी किसी सक्षम न्यायालय के बन्दी आदेश पेश ना किये है। बाकीदार की तरफ से हाजिर आये प्रतिनिधि से पुछने पर कि क्या वो बकाया जमा करायेगे उक्त ने अनभिगता जाहिर की है। तहसीलदार ने अपने पत्र के साथ बाकीदार की मलकियत की सूची साथ भेजकर लिखा है कि बाकीदार की अचल सम्पति (सूची सलगन) अटैच करने की कार्यवाही की जावे।

मैसर्ज असंल प्रोपर्टीज एण्ड इन्फाटेक्चर के चैयरमैन को इस कार्यालय के पत्र क्रमांक 41/रीडर दिनांक 06.08.2020 द्वारा तलब किया गया। मैसर्ज असंल प्रोपर्टीज एण्ड इन्फाटेक्चर की तरफ से न्यायालय में श्री सिद्धार्थ यादव अधिवक्ता न्यायालय में हाजिर आये। उन्होने न्यायालय से अनुरोध किया कि इस सन्दर्भ में एक सिविल रिट माननीय उच्चतम न्यायालय दिल्ली में दायर की हुई है। अतः रिकवरी/अटैचमेंट की कार्यवाही ना कि जावे। अन्त में उन्होने कहा की माननीय उच्चतम न्यायालय में मामला लम्बित होने के कारण आगे की कार्यवाही रोकी जावे।

तहसीलदार वजीराबाद ने अपनी रिपोर्ट में मैसर्ज असंल प्रोपर्टीज एण्ड इन्फाटेक्चर की प्रोपर्टी की सूची में वसीका नम्बर 6992 दिनांक 18.09.2018, वसीका नम्बर 2627 दिनांक 06.06.2018, वसीका नम्बर 2616 दिनांक 06.06.2018 पेश की है और अनुरोध किया है कि सूची में दर्शाई गई प्रोपर्टी को अटैच किया जावे ताकि वसूली की कार्यवाही कि जा सके।

बाकीदार कम्पनी मैसर्ज असंल प्रोपर्टीज एण्ड इन्फ्रास्ट्रक्चर की तरफ से पेश अधिवक्ता को सुना गया। अधिवक्ता ने केवल वही बात की कि जो कम्पनी के द्वारा पहले ही तहसीलदार को लिखित में दी है। अधिवक्ता किसी भी सक्षम न्यायालय से इस वसूली की कार्यवाही पर रोक के बारे कोई बन्दी आदेश पेश नहीं कर सका। अतः तहसीलदार वजीराबाद की रिपोर्ट से सहमत होते हुए वसूली की कार्यवाही के लिए तहसीलदार द्वारा दी गई की प्रोपर्टी की लिस्ट में दर्शाई गई प्रोपर्टी को अटैच करने के आदेश पारित करती हूँ।

दिनांक: 14.08.2020

  
कलैक्टर एवम उप-मण्डल अधिकारी  
(ना0) बादशाहपुर।

प्रेषक

तहसीलदार,  
वजीराबाद।

सेवा में,

उपायुक्त महोदय  
गुरुग्राम।

क्रमांक 1818 /रीडर दिनांक 30/9/2020

विषय:-

**O A No. 661/2018 Titled Praveen Kakar and others V/s MoE&F**

उपरोक्त विषय पर आपकी सेवा में लिखा जाता है कि विषय वर्णित मामले में दो रिकवरी सर्टिफिकेट यथा 2165 दिनांकित 22.02.2019 व 2428 दिनांकित 07.08.2020 इस कार्यालय को वसूली के लिए प्राप्त हुए थे जिन पर कार्यवाही करते हुए बाकीदार की जो भूमि राजस्व रिकार्ड अनुसार ज्ञात हुई जोकि बादशाहपुर गांव में स्थित है रकबा 5 कनाल 18 मरला है। आदेश न्यायालय मनीषा शर्मा कलेक्टर एवं उपमण्डल अधिकारी (ना0) बादशाहपुर के आदेश दिनांक 18.08.2020 से कुर्क कर दी गई है। बाकीदार के कोई अन्य सम्पत्ति तहसील वजीराबाद के क्षेत्राधिकार में ना बचती है। अतः दोनो रिकवरी सर्टिफिकेट के अधिन बकाया उक्त वर्णित भूमि से वसूला जायेगा। रिपोर्ट आपकी सेवा में आवश्यक कार्यवाही हेतु प्रेषित है।

  
तहसीलदार,  
वजीराबाद।

प्रेषक

उपायुक्त गुरुग्राम।

सेवा में

Regional Office, Gurugram (N)  
Haryana State Pollution Control Board,  
Vikas Sadan Opposite New Court Gurugram(N)

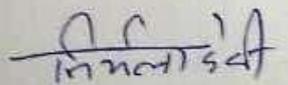
क्रमांक 5281 /डी0आर0ए0 दिनांक 30/09/2020

विषय :- Original Application No. 661/2018 Title Parveen kakkar & others. V/s Ministry of Environment & Forest & others.

उपरोक्त विषय के सम्बन्ध में।

विषयोक्त मामले में आपसे अनुरोध है कि तहसीलदार वजीराबाद ने अपने पत्र क्रमांक 1818/रीडर दिनांक 30.09.2020 (प्रति संलग्न) द्वारा सूचित किया है कि बाकीदार कम्पनी Ansal Properties & Infra. Sushant Lok, Ph-1 Gurugram की राजस्व रिकार्ड अनुसार गांव बादशाहपुर में 5 कनाल 18 मरले भूमि को कुर्क कर दी गई है। इसके अलावा राजस्व रिकार्ड में उक्त कम्पनी की तहसील वजीराबाद में कोई जमीन नहीं है। यह कुर्की दो वसूली प्रमाण पत्र (आर.सी.न0 2165 दिनांक 22.10.2019 मु0 40,44,000/-रु0 व आर.सी. न0 2428 दिनांक 07.08.2020 मु0 16.729 करोड़) में की गई है। उक्त दोनो वसूली प्रमाण पत्रों के अधीन बकाया उक्त वर्णित भूमि से वसूला जाएगा।

संलग्न : उक्त।

  
O/C कृते: उपायुक्त गुरुग्राम  
